

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH

COMPANY SCHEME PETITION NO.277 OF 2017

In the matter of the Companies Act, 2013 (18 of 2013).

AND

In the matter of Sections 230 to 232 of the Companies Act, 2013 and other relevant provisions of the Companies Act, 2013.

AND

In the matter of the Scheme of Amalgamation of Wise Trading and Advisory Private Limited with Purvaj Advisors Private Limited and their Respective Shareholders.

Wise Trading and Advisory Private Limited)
a Company incorporated Under the)
Companies Act, 1956 and having its)
Registered Office at 501 J.M.Chambers ,)
316 Narshi Natha Street, Masjid Bunder,)
Mumbai 400 009)....Petitioner Company

Called for admission:

Mr.Nitin Gutka, Chartered Accountants, for the Petitioner Company.

CORAM: M.K.Shrawat, Hon'ble Member (Judicial)

DATE :20th April,2017

1. Petition admitted.
2. Petition fixed for hearing and final disposal on 8th June,2017.
3. Learned Counsel for the Petitioner Company submits that in pursuance of Order dated 15th February, 2017 passed by this Tribunal in Company Scheme Application No.131 of 2017, the separate meeting of the Equity Shareholders, 10% Non-Convertible Redeemable Preference Shareholders and 0% Convertible Preference Shareholders were convened and held on Saturday, 25th March, 2017



at 11.00 A.M,11.30 A.M and 12.00 noon respectively for the purpose of considering, and if thought fit, approving, with or without modification, the proposed Scheme of Amalgamation of Wise Trading and Advisory Private Limited, the Transferor Company with Purvaj Advisors Private Limited, the Transferee Company and their respective shareholders. The Equity Shareholders,10% Non-Convertible Redeemable Preference Shareholders and 0% Convertible Preference Shareholders present in their respective meeting has unanimously approved the Scheme without any modification. The chairman appointed for the said meetings has filed his report as to the result of the meetings along with affidavit with the Tribunal on 3rd April,2017 which is annexed as **Exhibit 'F'** to the Company Scheme Petition.

4. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director, Registrar of Companies Mumbai, and Official Liquidator. No representation has been received by the Petitioner Company from any other Regulatory Authority. The requisite information called for by the office of Regional Director has already been submitted by the Petitioner Company and no further information has been sought for.
5. At least not less than 10 days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of Petition in two local newspapers, viz. "The Free Press Journal" in English Language and translation thereof in "Navshakti" in Marathi Language, both having circulation in Mumbai.

Sd/-



M. K. Shrawat, Member (Judicial)